

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-522**

CP No.-171/241/242/ND/2021

IA/191/2022

**IN THE MATTER OF:**

Ansal Landmark (Karnal) Township Pvt. Ltd.

**.....Applicant**

**Vs.**

Ansal Urban Condominiums Pvt. Ltd & Ors.

**.....Respondent**

**SECTION**

U/s 241-242

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Ruby Singh Ahuja, Mr. Vishal Gehrana, Ms. Uzma Sheikh, Ms. Meghna Mishra, Advs.

For the Respondent : Ms. Mahima Shekhawat, Mr. Sujoy Datta, Ms. Nishtha Khurana for R 3

For the RP : Mr. Anupam K. Sinha, Mr. Pradeep K Tiwari, Mr. Apoorv Jha, Mr. Sahitya Srivastava, Advs.

**ORDER**

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the Respondent No. 1(Resolution Professional of the Corporate Debtor) is present. Ld. Counsel on behalf of the Respondent No. 3 is also present. Ld. Counsel on behalf of the Petitioner submitted that the present petition has been filed under Section 241-242 of the Companies Act, 2013 alleging operational/mismanagement in the Respondent Company. Since, the Respondent Company is already under the CIRP, therefore they want to seek liberty to withdraw the present petition at this stage. Liberty is granted to the

Petitioner to withdraw the present petition with a liberty to initiate appropriate proceeding if permissible under the law. Ld. Counsel on behalf of the Resolution Professional submitted that his right to act as Resolution Professional under the IBC should not be diluted. It is made it clear that the Resolution Professional can act in terms of the provision of the IBC & Regulation made there under and is not precluded from filing any appropriate applications or proceedings under the IBC & Regulation made there under. With these observations, the present petition i.e. CP No.- 171/241/242/ND/2021 is **dismissed as withdrawn.**

IA/191/2022 is **dismissed as infructuous.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**